## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:2094 ANSWERED ON:22.08.2013 POWER PROJECTS IN PRIVATE SECTOR Pangi Shri Jayaram

## Will the Minister of POWER be pleased to state:

- (a) whether the power projects set up in the private sector are required approval from the Government;
- (b) if so, the details thereof; and
- (c) the details of such power projects granted approval during the last three years and the current year and pending with the Government at present, State/UTwise?

## **Answer**

## THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) & (b): As per Section 7 of the Electricity Act, 2003, any generating company may establish, operate and maintain a thermal power generating station without obtaining a license if it complies with the technical standards relating to connectivity with the grid.

However, as approved under section 8(1) of the Electricity Act, 2003, any generating company intending to set up a hydro generating station shall prepare and submit to the Central Electricity Authority (CEA) for its concurrence, a scheme estimated to involve a capital expenditure exceeding such sum, as may be fixed by the Central Government, from time to time, by notification.

(c) :Detailed Project Reports (DPRs) of 13 hydro-electric projects with an aggregate installed capacity of 8256 MW have been concurred by CEA during last three years and the current year up to 16.8.2013. Details are given at Annex-I. Further, the DPRs of 12 hydro-electric projects with an aggregate installed capacity of 5125 MW are being examined in CEA/ Central Water Commission (CWC)/ Geological Survey of India (GSI). Details are given at Annex-II.